GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

RAJYA SABHA

UNSTARRED QUESTION NO: 1603 (TO BE ANSWERED ON THE 15th December 2025)

RATIONALIZATION OF AIR FARE

1603. SHRI MAHARAJA SANAJAOBA LEISHEMBA

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether there is any possibility to increase the number of flights to and from Imphal to nearby Metropolitan cities; and
- (b) whether there is any plan of Government to cap equal fare rate throughout country in all sectors?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

- (a): With the repeal of Air Corporations Act in March 1994, the Indian domestic aviation was deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service. Hence, it is upto the airline operators to introduce air services to / from any airport in the country depending on their operational & commercial viability.
- (b): Airfares are not subject to regulation by the Government and airlines have the flexibility to determine their airfares based on their operational needs, while adhering to Rule 135 of the Aircraft Rules, 1937.
